

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 01.09.2022

Appeal No. 536 of 2022

Vistra Itcl India Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Suraj Chaudhary, Advocate with Mr. Mihir Mody, Mr. Arnav Misra and Mr. Mayur Jaisingh, Advocates i/b. K Ashar & Co. for the Respondent.

ORDER:

1. Let a reply be filed by the respondent within three weeks from today. Rejoinder may be filed within three weeks thereafter. The matter would be listed for admission and for final disposal on November 14, 2022.

2. In the meanwhile, the appellant may deposit a sum of Rs. 5 lakhs within three weeks from today. If the amount is deposited, the balance amount shall not be recovered during the pendency of the appeal.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

01.09.2022
PK